

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 324 of 2007

Friday this the 25th day of May, 2007

CORAM

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

Sujatha M, aged 46 years
wife of Mohanan N.M
Primary Teacher,
Kendriya Vidyalaya, Palappuram,
Ottappalam.Applicant

(By Advocate Mr. P.Ramakrishnan)

V.

- 1 Kendriya Vidyalaya Sangathan,
18-Institutional Area, Shaheed Jeet Singh Marg
New Delhi-11016 represented by the Commissioner.
- 2 The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, IIT Campus,
Chennai-600 036.
- 3 The Grievance Cell,
Kendriya Vidyalaya Sangathan,
Regional Office, IIT Campus,
Chennai-600 036.Respondents

(By Advocate Mr. M.A.Shafik)

This application having been heard on 25/5/2007, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

Applicant seeks a direction to the respondents to post her as Primary Teacher in an existing vacancy at Kendriya Vidyalaya, Puranattukara, Trichur.

2 The respondents vide Annexure.A1 Office Order dated 24.4.2003 many teachers including the applicant were re-deployed in various Kendriya Vidyalayas after the re-fixation of staff strength for the year 2003-2004. The applicant was transferred from Kendriya Vidyalaya, Trichur to Kendriya Vidyalaya, Coimbatore. In pursuance to the aforesaid Office Order, she joined duty at Kendriya

Vidyalaya, Coimbatore and thereafter sought a transfer back to Trichur. However, in 2005, on the basis of a mutual transfer, she was posted at the Kendriya Vidyalaya, Ottappalam where she is at present working.

3 However, vide annexure.A3 representation dated 13.9.2006, the applicant made a request to the respondents to transfer her back to Kendriya Vidyalaya, Puranattukara, Trichur on various grounds. In her representation she mentioned that many new teachers including those who had been transferred from Kendriya Vidyalaya, Trichur on request were also given transfer back to Trichur during the last three years when new vacancies arose due to sanction of additional classes/divisions. She also submitted that she is a permanent resident of Trichur and since her request for re-transfer has not been granted she is not able to take care of her family members who are residing there.

4 One of the reliefs sought by the applicant in this OA is to direct the respondents 2&3 to consider and dispose of the Annexure.A3 representation dated 13.9.2006 submitted by her. Shri MA Shafik who took notice for the respondents in this case has no objection in granting the aforesaid relief sought for by the applicant. The applicant has not pressed for the other reliefs, for the present.

5 In view of the above facts and circumstances, I direct the respondents 2&3 to consider the Annexure A3 representation dated 13.9.2006 of the applicant and dispose of the same by way of a reasoned and speaking order within a period of six weeks from the date of receipt of this order.

6 The OA is allowed in the above terms. There shall be no order as to costs.

Dated this the 25th day of May, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER